

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 546 of 2020**

**IN THE MATTER OF:**

**Rajratan Babulal Agarwal**

**...Appellant**

**Versus**

**Solartex India Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Anish Agarwal, Mr. Mayur Khandeparkar, Mr. Tejas Agarwal and Ms. Vanshika Gupta, Advocates.**

**For Respondents: Mr. Pawan Godiwala, Advocate for R-1.  
Mr. Kailash T Shah and Mr. Vishnu Shankar,  
Advocates for R-2 & 3.**

**O R D E R**  
**(Through Virtual Mode)**

**20.08.2020:** Since written submission has not been filed by Respondent No. 1, learned counsel for Respondent No. 1 is granted 5 days' time to file the written submission.

Let the appeal come up for hearing on **28<sup>th</sup> August, 2020**.

Interim direction to continue till next date.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[V. P. Singh]**  
**Member (Technical)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*